

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11737/2005

(From the judgement and order dated 13/04/2005 in CMWP No.28924/2005 of the HIGH COURT OF JUDICATURE AT ALLAHABAD)

MAN MOHAN GOEL

Petitioner(s)

VERSUS

PRADESHIYA I & I CORP. U.P. LTD. & ORS.

Respondent(s)

(With application for exemption from filing c/c of the impugned Judgment and prayer for interim relief)

Date: 27/05/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE C.K. THAKKER

(VACATION BENCH)

For Petitioner(s)Mr. P.P. Khurana, Sr.Adv.
Mr. Vijay K. Jain,Adv.

For Respondent(s)Mr. Ajay Sharma,Adv.
Mr. Rajeev Sharma,Adv.

UPON hearing counsel the Court made the following

O R D E R

After arguing the matter at some length, when we put it to the learned senior counsel for the petitioner that the petitioner may deposit a substantial amount as a condition for staying the recovery proceedings, learned counsel requested that the matter may be posted after vacation.

Learned counsel for the petitioner states that the matter may be tagged with SLP(C) No.9692/2005 (R.K. Dewan & Ors. vs. State of U.P. & Ors.), but we are not inclined to consider at this stage whether the said SLP is identical to the facts and questions raised in this case. This issue can be examined when it comes for hearing after vacation.

List after Summer Vacation.

(A.S. BISHT)

(PUSHAP LATA BHARDWAJ)

COURT MASTER

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